

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Case record received  
on 27.1.04.

DB  
27.1.04

For hearing

DB  
28.1.04

Bench

23.01.04.

Mr. B.K. Bal is an accommodator. On the  
circumstances, adjourned to 27.01.2004 for  
hearing peremptorily.

Vice Chairman (B)

MO

Member (B)

Member (A)

29.01.04.

At the instance of Mr. B.K. Bal,  
adjourned to 10.02.2004.

Member (B)

Member (A)

Order dated 10.2.04

Neither the learned counsel for the applicant  
nor the applicant in person is present, when called.  
This being a year-old case of 1998  
has been listed several times either  
at the instance of the applicant or  
the respondents. In view of this, it  
is not possible to adjourn the matter  
any further. Therefore, the OA is  
dismissed for default of Shri B. Bal,  
who is present and heard.

Vice-Chairman (B) Vice-Chairman (A)